

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

7. IA 3458/2024 IA 2429/2024 in C.P. (IB)/527(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024**

**NAME OF THE PARTIES:-** IA 3458/2024 Krishna Kumar Sharma Vs.  
Vijaykumar V. Iyer  
IA 2429/2024 Mandeep Kumar Vs.  
Vijaykumar V Iyer Resolution Professional of  
Future Retail Ltd.  
**IN THE MATTER OF**  
**Bank of India**  
V/s  
**Future Retail Limited**

**Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3458 of 2024:-** Counsel, Nikita Abhyankar a/w Bharat Garg and Surabhi Pandey appeared for the Applicant through VC. Though Counsel for the Respondent/RP was present but did not mark his appearance in the appearance sheet.

This Application has been filed by the Applicant against the Corporate Debtor/ Resolution Professional, its assignees, employees, and representatives seeking actual, physical, vacant, and peaceful possession of the subject property i.e., House No. WZ-724, Mohalla Badiyal, Palam Village, Delhi-110045 admeasuring 1623 sq. ft. to the Applicant. Counsel appearing for the Respondent/RP seeks time to file reply. Let reply, if any, on behalf of the Respondent be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **23.08.2024**.

**IA 2429 of 2024**:- Counsel, Prathamesh Nirkhe i/b Amit Tungare appeared for the Applicant through VC. Though Counsel for the Respondent/RP was present but did not mark his appearance in the appearance sheet.

This is an Application filed by the Applicant/landlord seeking, inter alia, possession of the leased premises on an immediate basis. Counsel for the RP states at bar that the premises in question are not accessible to the RP. However, both parties have agreed that a joint inspection of the premises in question be carried out in order to ascertain the factual position at the spot with regard to inventory, etc. lying in the premises. In this regard, the needful be done well before the next date of hearing. List this matter for further hearing on **23.08.2024**.

In the meanwhile, RP can also file reply, if any, within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**